

O.A. No. 615 of 2012

3
Surendranath Panda.....Applicant
Vs
Union of India & Ors.....Respondents

Order dated: 23.08.2012

CORAM:

Hon'ble Shri C.R.Mohapatra, Member (Admn.)
&
Hon'ble Shri A. K. Patnaik, Member (Judl.)

Heard Mr. P.K.Padhi, Ld. Counsel for the applicant and Mr. U.B.Mohapatra, Ld. Sr. Standing Counsel appearing for the Respondents, on whom a copy of this O.A. has already been served.

2. The applicant has filed this O.A. seeking the following relief:

“.....to quash Annexure-A/5 and direct the Respondents to regularize the service of applicant as GDSBPM of Telengapenta or in the alternate direct the Respondents to transfer the applicant to the post of GDSMD of Bangurai B.O. in a/c with Fulnakhara S.O.”

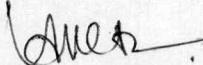
3. It is submitted by the Ld. Counsel for the applicant that the representation preferred by the applicant vide Annexure-A/6 dated 31.7.2012 has not yet been considered and is still pending. Mr. Padhi, Ld. Counsel for the

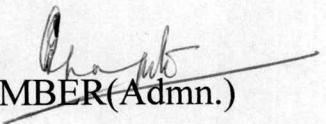
applicant, at the very outset, submits that he will be satisfied if a direction is given to Respondent No.3 to consider and dispose of the pending representation within a stipulated period.

4. On the specific prayer of Ld. Counsel for the applicant for disposal of the representation, without entering into the merit of this case, we direct Respondent No.3 to consider the representation vide Annexure-A/6 and pass a reasoned order within a period of 45 days from the date of communication of this order .

5. With the aforesaid observation and direction, the O.A. stands disposed of at the stage of admission itself.

6. Copy of this order along with paper book be transmitted to the Respondent No.3 and free copies of this order be also handed over to the Ld. Counsel appearing for the parties.


MEMBER (Judl.)


MEMBER(Admn.)

RK